

**DIVISION BENCH**

**ITEM NO.111**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.21/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |  |
|----------------------------|--|
| <b>NAME OF THE COMPANY</b> | <b>M/S EDISSON INDIA V/S M/S<br/>EKANA SPORTZ CITY PRIVATE<br/>LIMITED</b> |
| <b>UNDER SECTION</b>       | <b>9 IBC</b>   |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. S.S. Bhati with Sh. Anurag Paliwal, Advs. : *For Operational Creditor*

Sh. Varun Singh, Adv. : *For Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present physically.

- 1.** Ld. Counsel representing the Corporate Debtor states that the advance copy of the reply has been sent through email to the other side only yesterday and the hard copy of the same has been served during the course of hearing. However, the reply has not filed in the Registry of this Tribunal.
- 2.** Let the same be filed during the course of the day in the Registry, and rejoinder if any be filed by the Ld. Counsel representing the Operational Creditor within a period of two weeks by serving an advance copy to the other side.
- 3.** Let the matter to come up for further hearing on 2<sup>nd</sup> September, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*